

THE HIGH COURT OF KERALA

B1 -73291/ 2012 (2)

Kochi – 682 031  
Dated – 10-09-2012

OFFICIAL MEMORANDUM

Sub : Judicial Officers – General Transfer , 2013 –  
Representations from individual officers - regarding

The General transfer, 2013 of Judicial officers shall be effected strictly in accordance with the General transfer norms already circulated. The officers due for transfer during General transfer, 2013 are directed to submit their representation in the prescribed proforma. The representation (9 copies each) should reach the High Court on or before 15/10/2012.

( By Order )



S.JACADEES  
Registrar(Subordinate Judiciary)

To

All Principal District Judges and Chief Judicial Magistrates for information and communication to Subordinate Judicial Officers in their administrative control.  
( Including those on leave, deputation, suspension etc. )  
The Special Judge ( SPE / CBI ) – I & II, Ernakulam  
The The Special Judge ( SPE / CBI ), Thiruvananthapuram.  
The Special Judge( NDPS Act Cases) Vadakara and Thodupuzha.  
The Motor Accidents Claims Tribunal, Ernakulam, Kozhikode, Palakkad, Alappuzha, Manjeri, Kollam, Thalassery, Attingal, Kalpetta Thiruvananthapuram, Kottayam, Neyyattinkara, Punalur, Irinjalakuda, Thrissur, Vadakara, Pala, Tirur and Pathanamthitta.  
The Addl. Sessions Judges (Abakari Cases),Neyyattinkara  
The Judges of Family Courts of Thiruvananthapuram, Nedumangad, Kollam, Kottarakkara, Thiruvalla, Alappuzha, Ettumanoor, Thodupuzha, Ernakulam, Muvattupuzha, Irinjalakuda, Thrissur, Palakkad, Malappuram, Kozhikode, Vadakara, Kalpetta, Thalassery, Kannur and Kasaragod.  
The Special Addl. Sessions Judge (Marad Cases), Kozhikode.  
The Tribunal for local self Government Institutions, Thiruvananthapuram.  
The Enquiry Commissioners and Special Judges of Thiruvananthapuram, Thirssur Kottayam and Kozhikode  
The Kerala Co-operative Tribunal,Thiruvananthapuram.  
The Forest Tribunal, Kozhikode.  
The Wakf Tribunals of Ernakulam and Kozhikode.  
The Presiding Officer of Labour Court, Kohikode  
The Administrative Records Section, High Court ( 2 copies)  
The file.